

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

SPECIAL BENCH

COURT-VI

**Item No. 104
CAA-33/ND/2020**

IN THE MATTER OF:

**M/s Electronic Tender Pvt. With
M/s Electronic Tender. Com (India) Pvt. Ltd.**

...APPLICANT

Section

Under Section 230-232

**Order delivered on 29.07.2020
(Virtual Hearing)**

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

For the Applicant/Petitioner

:Mr. Mohit Singhal, CS

ORDER

Heard the submissions made by the Learned Counsel for the petitioners. Learned Counsel for the petitioner is directed to comply with the requirements specified in FEM (CBM) Regulations 2018 and the Learned Counsel for the petitioner as agreed to comply with the requirements under the above said regulations within a week and file the compliance report by way of affidavit before this Tribunal. None has appeared on behalf of the RD & OL. Let Registry may send notice by speed post as well as e-notice to RD & OL for filing their report in the matter as well as for appearing on the next date of virtual hearing. The Learned Counsel for the petitioners has submitted that the Income Tax Department has filed their report in the matter. Let Registry place the said report before the Tribunal on the next date of hearing. Post the matter to 7th August, 2020.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**

(Annu)